

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.02

New IA-3141/2021
IN
IB-976(ND)/2019

IN THE MATTER OF:

M/s. Pee Jay Finajnce Company Ltd.

....FINANCIAL CREDITOR

Vs.

M/s. V S Matrix Pvt. Ltd

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 29.07.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: CS Rahul Jain, (Rajiv Aggarwal) Mr. Vinrender Ganda, Sr Advocate with Mr. Vipul Ganda, Mr. Sanjay Kumar Singh, Mr. Anand Senger, Mr. Ayandeb Mitra, Advocates

For the RP

: Mr. Akhilesh Advocate for RP (R-1)

For the COC

: Gautam Singhal, Adv for IDBI Bank Ltd (Member of COC)

ORDER

IA-3141/2021:-

This is an application under Section 60(5) of IBC 2016 read with Rule 11 of NCLT Rules, 2016.


We have heard the submissions made by the Counsel. Counsel for Respondent No. 1 and 2 are present. Therefore, there is no need to serve notice. Respondent No. 3 is not present at the time of virtual hearing. Counsel for the Applicant is directed to once again serve copies of the application by e-mail as well as hard copy to all the Respondents to this application within a week days. Thereafter, two weeks' time is granted for the Respondents to file their reply


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thereafter, one week time is granted to the applicant to file the rejoinder if any.
Post this matter after one month.

List the matter on 16.09.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)

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